

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Central Excise Appeal No. 21277 of 2016

[Arising out of Order-in-Original No. BLR-EXCUS-003-COM-01-16-17
dated 02.05.2016 passed by the Commissioner of Central Excise,
Bangalore-III]

**M/s. Accord Software & Systems
Private Limited**

No. 37, K.R. Colony
Domlur Layout
Bangalore - 560 071

Appellant(s)

VERSUS

**Commissioner of Central Excise
Bangalore - III**

P.B. No. 5400, C.R. Building
Queen's Road
Bangalore - 560 001

Respondent(s)

APPEARANCE:

Mr. Nikhil B. Jain, Chartered Accountant for the Appellant
Mr. Rajashekar B.N.N, Superintendent (AR) for the Respondent

**CORAM: HON'BLE P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 21204 / 2025

DATE OF HEARING: 06.08.2025
DATE OF DECISION: 06.08.2025

PER : P.A. AUGUSTIAN

Learned Chartered Accountant for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on

record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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